



2026:AHC-LKO:15813-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 172 of 2026

Rajesh Kumar Kashyap

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Housing And Urban Planning U.P. Lko.
And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	In Person
Counsel for Respondent(s)	:	C.S.C., Ratnesh Chandra, Shailendra Singh Chauhan

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Power filed today by Sri Saurabh Yadav, Advocate on behalf of the opposite party no. 3 (L.D.A.) is taken on record.
2. Heard learned counsel for the parties.
3. Learned counsel for the Nagar Nigam says that the Nagar Nigam tried to remove the encroachment on public road but on account of resistance by the local residents was unsuccessful because there was no assisted by police personnel.
4. Let the concerned officials of the Municipal Corporation request the concerned D.C.P. for providing adequate police assistance for removal of encroachment and then do the needful after assessing the situation, unless there is any legal impediment in the form of any stay order of any court etc. If nothing happens within one month, it shall be open for the petitioner to approach this Court again. If any such request is made, the D.C.P. shall provide adequate police assistance for any such action as may be required in law.
5. Accordingly, the petition is disposed of.

(Abdresh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 26, 2026
Anuj Singh